

[Shri Raghu Ramaiah]

- (2) A statement showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-740/68.]

**NOTIFICATIONS UNDER THE FOOD CORPORATIONS ACT, 1964**

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): I beg to lay on the Table a copy of the Food Corporations (Thirteenth Amendment) Rules, 1968, published in Notification No. G.S.R. 579 in Gazette of India dated the 21st March, 1968, under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-741/68].

SHRI S. M. BANERJEE (Kanpur): Sir, if you look at this item, it refers to a copy of the Food Corporations (Thirteenth Amendment) Rules, 1968 published in Notification No. G.S.R. 579 in Gazette of India dated the 21st March, 1968, under sub-section (3) of section 44 of the Food Corporations Act. Last time I asked this question and today I am repeating it. I would like to know whether the hon. Minister has been able to take a decision regarding bringing in a legislation for safeguarding the interests of the employees who have gone over to the Food Corporation of India, about which there was a hunger strike and so on. I would like to know from him whether that legislation will be brought forward in this House during this session or not.

MR. SPEAKER: He can take some other occasion for raising it. The Demands of the Ministry of Food are going to come up. He can take it up at that time. I cannot allow this now.

SHRI S. M. BANERJEE: This is a specific question.

MR. SPEAKER: I know. But now only papers are being laid on the Table. At that stage you cannot ask a question.

SHRI S. M. BANERJEE: I may be allowed today. I am not arguing every-day.

MR. SPEAKER: I am sorry.

**NOTIFICATIONS UNDER THE COAL MINES PROVIDENT FUND AND BONUS SCHEMES ACT**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR): I beg to lay on the Table—

(1) (i) A copy each of the following Notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—

- (a) The Andhra Pradesh Coal Mines Bonus (Second Amendment) Scheme, 1968, published in Notification No. GSR 312 in Gazette of India dated the 17th February, 1968.
- (b) The Rajasthan Coal Mines Bonus (Second Amendment) Scheme, 1968, published in Notification No. GSR 313 in Gazette of India dated the 17th February, 1968.
- (c) The Assam Coal Mines Bonus (Second Amendment) Scheme, 1968, published in Notification No. GSR 315 in Gazette of India dated the 17th February, 1968.

(ii) A Statement showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-742/68.]

(2) A copy of the Employment Exchanges (Compulsory Notification of Vacancies) Amendment Rules, 1968, published in Notification No. GSR 548 in Gazette of India dated the 23rd March, 1968, under sub-section (3) of section 10 of the Employment Ex-